

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A.NO.11
IN
CIVIL APPEAL NO.1139 OF 2010

SHRIDHAR SHUKLA & ORS. ... PETITIONER(S)

VERSUS

STATE OF U.P. & ORS. ... RESPONDENT(S)

O R D E R

Heard both sides.

In our opinion, no clarification is required.

Accordingly, I.A.No.11 is dismissed.

.....CJI
(K.G. BALAKRISHNAN)

.....J.
(DEEPAK VERMA)

.....J.
(Dr. B.S. CHAUHAN)

NEW DELHI;
3RD MAY, 2010
ITEM NO.13

COURT NO.1 SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA 11 in CIVIL APPEAL NO. 1139 OF 2010

SHRIDHAR SHUKLA & ORS. Appellant (s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)
(With appln(s) for clarification of court's order)

Date: 03/05/2010 This Appln. was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE DEEPAK VERMA
HON'BLE DR. JUSTICE B.S. CHAUHAN

For Appellant(s) Mrs.Mahalakshmi Pavani, Adv.
Mr.Balaji, Adv.
for M/S.Mahalakshmi Balaji & Co.,Adv.

For Respondent(s) Mr. Ravi Prakash Mehrotra,Adv.
Mr.Vibhu Tiwari, Adv.

Mr. Anil Kumar Jha ,Adv(NP)

Mr. P.V. Yogeswaran ,Adv(NP)

Ms.Alka Sinha, Adv.
For Mr. Anuvrat Sharma ,Adv

Mr. Manoj K.Mishra ,Adv
Mr.V.K.Mishra, Adv.
Mr.Amit Yadav, Adv.

UPON hearing counsel the Court made the following
O R D E R

In our opinion, no clarification is required.
Accordingly, I.A.No.11 is dismissed.

(G.V.Ramana)
Court Master

(Veera Verma)
Asstt. Registrar